

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00657/2016**

Jabalpur, this Thursday, the 26<sup>th</sup> day of April, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Sumera, S/o Mihi Lal, Retired Welder, Grade-3, Unit No.6, Under  
PWI Sihora, R/o Gram Dhangawa, The, Sihora, District Jabalpur  
(MP) 482005  
-Applicant

**(By Advocate – Shri H.R. Bharti)**

**V e r s u s**

1. Union of India through General Manager, West Central Railway, Jabalpur (MP) 482001.
2. Divisional Railway Manager, West Central Railway, Jabalpur (MP) 482001.
3. Assistant Divisional Engineer, Headquarter, West Central Railway, Jabalpur (MP) 482001  
- Respondents

**(By Advocate – Shri Ashok Kumar Mishra)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

Learned counsel for the applicant submits that during the pendency of this O.A, the relief sought for has already been granted by the respondents.

2. Learned counsel for the respondents submitted that the same information has already been given in the reply and the Office Order dated 05.12.2016 (Annexure R-1) has been passed.

3. Considering the fact that the relief claimed by the applicant has been granted by the respondents, this Original Application is disposed of as having become infructuous.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-